

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

[3418]

TUESDAY, THE TWELFTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 144 OF 2007

Appeal filed under Section 260 A of the Income Tax Act, 1961 against the Order dated 31.01.2006 passed in ITANo. 601/H/2002 for the Assessment Year 1998-99 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad preferred against the Order dated 11.03.2002 passed in Appeal No. ITA No. 364/SR-4/CIT(A)-IV/2001-02 on the file of the Commissioner of Income Tax (Appeals)-I, Visakhapatnam Camp, Hyderabad preferred against the Order dated 30.03.2001 passed in PAN/GIR No. S-136 on the file of the Joint Commissioner of Income Tax (Assts.), Spl. Range-4, Hyderabad.

Between:

The Commissioner of Income Tax-III, Hyderabad.

AND

...Appellant

M/s. Sri K.S.S.V. Enterprises [P] Ltd., 104/105, Pancom Business Centre,
Ameerpet, Hyderabad.

...Respondent

Counsel for the Appellant : Sri J.V. Prasad, Sr. SC for Income Tax

Counsel for the Respondent : Mr. M. Sridhar

Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.144 of 2007

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for
Income Tax Department for the appellant.

Mr. M.Sridhar, learned counsel for the respondent.

2. Learned Senior Standing Counsel for the
appellant fairly submits that the subject matter of the
appeal is below the monetary limit prescribed in the
Circular No.09/2024, dated 17.09.2024.

3. In view of aforesaid submission, the appeal is
disposed of. However, liberty is reserved to the appellant to
revive the appeal in case the case falls in any of the
exceptions provided in the Circular No.5/2024 dated
15.03.2024.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals)-I, Visakhapatnam Camp, Hyderabad.
3. The Joint Commissioner of Income Tax (Assts.), Spl. Range-4, Hyderabad
4. One CC to Sri J.V. Prasad, Sr. SC for Income Tax, Advocate [OPUC]
5. One CC to Sri M. Sridhar, Advocate [OPUC]
6. Two CD Copies

Njb

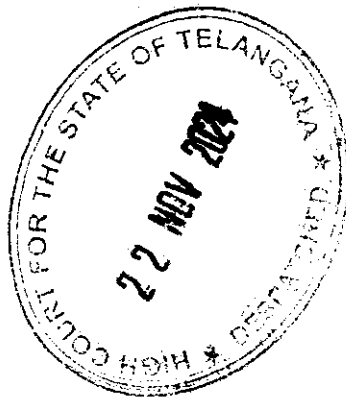
(Signature)

HIGH COURT

DATED: 12/11/2024

JUDGMENT

ITTA.No.144 of 2007



**DISPOSING OF THE ITTA
WITHOUT COSTS**

⑧
21/11/24
[Signature]